

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

IN THE MATTER OF:

**OA.No.158 of 2015**

R. Nallakannu

... Applicant

Vs.

Government of India & others

... Respondent(s)

**O.A.218/2015**

Tamil Annai Thamirabarani Welfare Trust

.. Applicant

Vs.

Government of India & others

... Respondent(s)

**O.A.182/2016**

M. Balasubramanian

.. Applicant

Vs

Government of India & others

... Respondent(s)

**O.A.261/2016**

E. Natarajan

.... Applicant

Vs

Government of India & others

... Respondent(s)

**Status Repot**

# Status Report

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SOUTHERN ZONE, CHENNAI**

In

Application No.158 of 2015, 218/2015, 182/2016 &.261/2016

**Status Report**

Hon'ble NGT (SZ) vide order dated 18.02.2020 in Application Nos. 158 of 2015, 218/2015, 182/2016 &.261/2016 constituted a Joint Committee comprising of (1) District Collector, Thoothukudi, (2) a Senior Officer of MoEF & CC, Regional Office, Chennai and (3) Tamil Nadu Pollution Control Board to inspect the area in question and ascertain as to whether there is any improper desilting has been done and whether illegal sand mining has been done in the guise of desilting and if so, who has done the same and what is the loss caused to the exchequer on account of the same and also assess the environmental damage if any, caused and submit a report to the Hon'ble Tribunal within a period of two months.

In this regard the Joint Committee comprising of Sub Collector, Tuticorin, Dr.R.Sridhar, Scientist D and Dr.K.G.Prijilal, Research Officer , MoEFCC, RO, Chennai, The District Environmental Engineer and Assistant Environmental Engineer, TNPCB has inspected the site on 8.10.2020 along with the Engineers of PWD/WRD. During the inspection the PWD Officials has briefed about the work done in connection with desilting.

It is informed by PWD/WRD that the work was commenced on 25.08.2015 and stopped on 11.08.2016 to maintain the Status quo of work as directed by the Hon'ble NGT in OA. No. 182 of 2016. During the visit the committee found that presently there is no physical evidence for

substantiating any environmental damages happened due to desilting as alleged by the complainant .

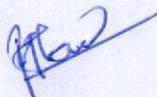
For assessing whether illegal sand mining has been done in the guise of desilting, the Joint committee asked/requested the PWD/WRD Officials to provide some documents relating to grant of permission for desilting and the Joint committee is awaiting for the same.

The photos taken during the site visit is at **Annexure-I**.

In view of this it is prayed before the Honorable Tribunal to **give 4 weeks time for submitting the final Report.**



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